

ISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Items for discussion in the National Council (JCM) are forwarded by Secretary, Staff Side and such items which are mutually agreed to by the Secretary, Staff Side and the Secretary, Official Side are included in the Agenda.

(c) to (e). The meetings of the National Council are generally held regularly and there is no serious shortcoming in this regard. As per the Rules of Business, meetings of the National Council are to be held not less than once in four months. During the 3 years (1986-88), 5 meetings of the National Council were held. The dates of such meetings were fixed in consultation with the Staff Side. The Minutes of the meetings have been issued.

Compilation of Central Administrative Tribunal Judgements

3317. SHRI KAMLA PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Ministry of Personnel, Public Grievances and Pensions has compiled subject-wise all the orders issued by it as also the judgements issued by Central Administrative Tribunal and Supreme Court thereon;

(b) if not, the reasons therefor; and

(c) whether a book has been compiled by Ministry of Personnel, Public Grievances and Pensions containing orders on facilities available to JCM Members and orders on various subjects pertaining to JCM including the duties, function and responsibilities of the leader and secretary staff side; etc.?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MIN-

ISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Ministry of Personnel, Public Grievances & Pensions has issued compilations of rules, orders and guidelines on the subjects dealt with by it. Judgements of the Central Administrative Tribunal and the Supreme Court on the instructions issued by this Department have not been compiled by this Ministry. Priced publications of such compilations are available.

(c) Yes Sir. Two Brochures, (1) "Brochure on facilities to be extended to Members of the JCM and to the Service Associations/Unions" (2) "Brochure on JCM for Central Government Employees" have been brought out.

Pending Cases with Administrative Tribunal

3318. SHRI KAMLA PRASAD SINGH:
SHRI YOGESHWAR PRASAD YOGESH:
SHRI SATYENDRA NARAYAN SINHA:
SHRI VIJAY N. PATIL:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases filed by Government servants in the Central Administrative Tribunal, Bench-wise during the last 12 months and how do these compare with the cases filed since inception, year-wise;

(b) the number of original cases and cases transferred from High Courts still pending with Central Administrative Tribunal Bench-wise; and

(c) the steps proposed to be taken to bring down the cases?

THE MINISTER OF STATE IN THE

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The number of cases filed by Government servants in C.A.T., Bench-wise during the last 12 months i.e. from 1.11.1987 to 31.10.1988 is indicated in statement I given below.

The number of cases filed since inception of C.A.T. Bench-wise is given in statement-II below.

(b) The number of original cases and transferred applications received from High Courts which are pending with the Tribunal (Bench-wise) are given in statement-III below.

(c) To bring down the pendency of cases the Government have decided to appoint more Vice-Chairman and Members to the Central Administrative Tribunal. It has also been decided to open additional benches of the Central Administrative Tribunal.

STATEMENT—I

Sl. No.	Name of the Bench	No. of cases filed during 1.11.1987 to 31.10.1988	
		TAs	OAs
1	2	3	4
1.	Principal Bench	41	2688
2.	Ahmedabad Bench	86	1169
3.	Allahabad Bench	268	2006
4.	Bangalore Bench	52	2290
5.	New Bombay Bench	166	1041
6.	Calcutta Bench	201	1630
7.	Chandigarh Bench	88	1143
8.	Cuttack Bench	45	518
9.	Guwahati Bench	34	198
10.	Hyderabad Bench	176	982
11.	Jabalpur Bench	80	929
12.	Jodhpur Bench	133	998

<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
13.	Madras Bench	102	1481
14.	Patna Bench	81	376
15.	Ernakulam Bench	9	128
		1562	17577

STATEMENT

Sl.No.	Name of the Bench	Bench established on	1985			1986			1987			1988 (As on 31.10.88)	
			T.As	O.As	I.As	O.As	I.As	O.As	I.As	O.As	I.As	O.As	I.As
1	2	3	4	5	6	7	8	9	10	11			
1.	Principal Bench	01.11.1985	1296	73	1155	1384	183	2058	27	2318			
2.	Ahmedabad Bench	30.06.1986	—	—	1134	389	278	996	56	1017			
3.	Allahabad Bench	01.11.1985	76	38	1905	965	1919	1488	209	1721			
4.	Bangalore Bench	03.03.1986	—	—	1241	466	70	1272	36	2040			
5.	New Bombay Bench	01.11.1985	3	25	440	643	541	889	63	884			
6.	Calcutta Bench	01.11.1985	255	72	2089	820	650	1440	195	1366			
7.	Chandigarh Bench	03.03.1986	—	—	1098	606	153	857	78	995			
8.	Cuttack Bench	30.06.1986	—	—	448	134	102	472	41	401			
9.	Guwahati Bench	30.03.1986	—	—	331	139	49	199	32	160			
10.	Hyderabad Bench	30.06.1986	—	—	224	409	266	950	160	856			
11.	Jabalpur Bench	30.06.1986	—	—	651	204	440	673	60	802			

STATEMENT—III*Number of Cases pending as on 31.10.1988 (Excluding M.P.)*

<i>Sl. No.</i>	<i>Name of the Benches</i>	<i>T.As</i>	<i>O.As</i>	<i>Total</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>
1.	Principal Bench	825	3967	4792
2.	Ahmedabad Bench	234	1132	1366
3.	Allahabad Bench	1907	2541	4448
4.	Bangalore Bench	4	977	981
5.	New Bombay Bench	516	1265	1781
6.	Calcutta Bench	1072	1661	2733
7.	Chandigarh Bench	189	1178	1367
8.	Cuttack Bench	102	498	600
9.	Guwahati Bench	43	165	208
10.	Hyderabad Bench	357	1034	1391
11.	Jabalpur Bench	438	978	1416
12.	Jodhpur Bench	1355	1308	2661
13.	Madras Bench	82	783	866
14.	Patna Bench	101	294	396
15.	Ernakulam Bench	417	711	1128
		7642	18490	2632

CBI Raids

during the year 1988 till date;

3319. SHRI CHINTAMANI JENA: Will the PRIME MINISTER be pleased to state:

(b) if so, the number of raids conducted and the details of assets discovered; and

(a) whether CBI has conducted a number of raids to unearth frauds and cases of disproportionate assets in the country

(c) the number of Government officials and private parties whose premises were raided; and